

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Review Petition No. 18/RP/2026
along with I.A. No. 94/2026**

Subject : Petition under Section 94(1)(f) of the Electricity Act, 2003 read with Order 47 Rule 1 of the Code of Civil Procedure, 1908 and Regulation 52 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, for review of the Commission's order dated 31.12.2025 in Petition No. 402/TT/2025.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Uttar Pradesh Power Corporation Limited (UPPCL) and Others

Date of Hearing : **8.9.2026**

Coram : Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Ms. Ranjitha Ramachandran, Advocate, PGCIL
Shri Aneesh Bajaj, Advocate, PGCIL
Shri Arjun Malhotra, PGCIL
Ms. Tanishka Goswami, PGCIL

Record of Proceedings

The matter was heard through a virtual hearing.

2. The learned counsel for the Review Petitioner submitted that no reply has been filed by the Respondents despite being given the last opportunity vide Record of Proceedings (RoP) dated 22.7.2026. She further made detailed submissions in the matter.
3. After the hearing, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(T.D. Pant)
Joint Chief (Law)

